CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENGH JABALPUR

Contempt APPLICATION NO. 80 /200 4

APPLICANT (S)Shri R. Maravi Vs. Santokh Singh

RESPONDENT (S)

ADVOCATE FOR APPLICANT (S) Shri Mukhtar Ahmad

ADVOCATE FOR RESPONDENT (S)

ORDER SHEET

Notes of the Registry

Order of the Tribunal

03.09.2004

Date of Presentation-03.09.2004

Following defects not rectified by the counsel for the applicant.

- Annexure A/1, A/2 are not legible.
- Annexure not attested.
 Draft Charges not filed.
- 4. Copies of CCS are made on rice paper.

The Case may be listed before the Registrer on for removing the

defects.

REGISTRAR

Defects nemoved.

Cose may be registered.

as CCP (civil) & listed for orders on 6-10-04

Registney.

06.10.2004

Applicant by Shri Mudhtar Ahmed.

Heard the learned counsel for the applicant.

The applicant has filed this CCP No. 80/2004

for non-compliance of the directions given by the

Tribunal on 25th April, 2004 in OA No. 343/2004.

The Tribunal vide its order dated 28.4.2004 has

passed the following order:

"4. Keeping in view the facts and circumstances of the case we direct the grespondents to consider and decide the representation of the applicant dated 23.9.2003 within a period of 3 months from the date of receipt of a copy of this order by passing a detailed, reasoned and speaking order. The applicant is directed to send a copy of this order along with a copy of the OA to the respondents within a period of one month from the date of receipt of copy of this order."

The learned counsel for the applicant has stated that as per the direction of the Tribunal he has KNAMAX submitted his representation on 18th May, 2004 to the respondents and the respondents were expected to decide the representation within three months i.e. by 18th August, 2004. The time granted to the respondents to decide the representation expires in the month of August. Till now they have not passed any order. on the representation of the applicant.

We find that only a month has passed after the expiry of the time given to the respondents

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12/10/10/1

As per the law laid down by the Hon ble Supreme Court the contempt petition the Court should be satisfied before issuing the notices that there is a wilfull disobedience on the part of the respondents. In this case since only one month has passed, this CLP is pre-mature and we are of the considered view that there is no wilfull disobedience on the part of the respondents.

(Madan Mohan)

Hence, the CP is dismissed.

JM.

(M.P. Singh)